

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-2755/2018**

**New Delhi, this the 25<sup>th</sup> day of July, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Ms. Poonak Kumari,  
Aged about 35 years,  
W/o Deepak Tejan,  
R/o 271 A/13 Gali No. 16, Balbir Nagar Extension,  
Shahdara Delhi 110032. Mob. No. 9990724174  
Post : Guest Teacher (Lecturer Political Science)  
Group-B. ... Applicant

(Through Sh. Anuj Aggarwal with Sh. Ashutosh Dixit)

Versus

1. Government of NCT of Delhi,  
Through its Chief Secretary,  
Secretariat, IP Estate, New Delhi-110002.
  
2. The Director of Education,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat Building,  
Civil Lines, Delhi-110054.
  
3. Girls Sarvodaya Kanya Vidyalaya,  
Through its Head of Department/Principal  
Yamuna Vihar, Block C, No. 2,  
Delhi-110053. ... Respondents

(through Ms. Harvinder Oberoi)

**ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

Heard learned counsel for the applicant, Sh. Anuj Aggarwal and Ms. Harvinder Oberoi, for the respondents on receipt of advance notice.

2. The applicant, a Guest Teacher (Lecturer Political Science) under respondent no. 3, filed this OA seeking the following reliefs:

“(a) direct the respondents to pay to the applicant full salary for a period of 180 days on account of maternity leave along with interest to be calculated @24% till the date of actual payment.

(b) direct the respondents to treat the aforesaid period of maternity leave as spent on duty for all intent and purposes;

(c) issue any appropriate order or direction as this Hon'ble Tribunal may deem fit and proper in the interest of justice and in the favour of the applicant; and

(d) allow the present application with cost in favour of the applicant.”

3. It is submitted that the applicant made number of representations ventilating her grievances to the respondents and also got issued a legal notice vide Annexure A-5 dated 05.07.2018. However, no orders have been passed thereon till date.

4. In the circumstances, the instant OA is disposed of at the admission stage itself, without going into the merits of the case by directing the respondents to consider the legal notice, Annexure A-5 got issued on behalf of the applicant and to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/ns/